CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Contempt Petition No.32/2000 in Original Application No.821/91.

Dated this Wednesday the 28th Day of August, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman Hon'ble Smt Shanta Shastry, Member (A).

Shri P.A. Prabhakaran Resident of, 11, Ail Laxmi, D.M. Cross Road, Dahanukar Wadi, Kandivli (West), Mumbai - 400 067.

..Petitioner.

(In Person).

Versus

Shri Ravi Kant, Chairman, Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.

..Contemner.

(By Advocate Shri P.M. Pradhan).

Order on Contempt Petition (Oral) { Per : Smt Shanta Shastry, Member (A) }

The applicant who retired as Assistant Commissioner of Income Tax filed O.A.No.821/91 claiming a reward or incentive under the Circular of Reward Scheme of Gowernment of India dated 6.11.1985. The O.A. was heard and decided on 5.4.1999 with a direction that Central Board of Direct Taxes shall consider the claim of applicant for ex-gratia reward under Rule 5(3) and 5(7) and then pass appropriate orders as it deems fit in light of the observations made in para 15 of the judgment. It was also stipulated that the decision should be taken preferably within a period of 4 months

Thereafter since the respondents did not comply with the orders, the applicant filed Contempt Petition No.32/2000. A notice was issued to the respondents on the Contempt Petition and the matter was heard at great length. Applicant appeared in person. Respondents informed that applicant's case had been examined as directed by the Tribunal, however, the applicant's case could not be considered favourably as the rules did not permit it. When the matter came up for hearing on 8.3.2002, the Tribunal once again wanted to make sure that as required and the matter had been actually considered by the Central

oand of Direct Taxes and not by just one of the Members. an apportunity was given to the officers to look into the BENGLET ter afresh within 6 weeks from the date of receipt of a copy of the order dated 8.3.2002. Thereafter now the respondents submit that the applicant's case was examined thoroughly in terms of the observations made in the original judgment in O.A.821/91 and the Board of Direct Taxes decided that the applicant is not entitled to the reward or incentive. Learned counsel for respondents, Shri P.M. Pradhan has produced a copy of the Minutes of the Board Meeting held on 1.5.2002 at 3:00 PM in the chamber of Chairman, Central Board of Direct Taxes to consider the reward to the applicant for his search and seizure work on 16.9.1985. The Board held that the applicant's case is now covered by any of the Rules i.e. 5(iii) or 5(7) of the Scheme. The grant of rewards after

1.4.1985 is exclusively governed by the Scheme of 1985 and since the applicant's work was after that date, he could not be given any reward. They have also explained that in the case of another Assistant Commissioner of Income Tax, Shri Uchilla, the rules were not applicable as there were no rules at the relevant time in 1982.

We have heard the applicant in person again. 2. find that as directed by this Tribunal after prolonged delay, the respondents have duly considered the case of the applicant from all angles and have not found it fit within the rules to grant reward to the applicant. have, therefore, to hold that the respondents complied with the directions of the Tribunal, whatever

Therefore, it cannot be said that be the result. is any contempt committed by the respondents this matter. Accordingly the contempt notice TOATE Charged, proceedings are dropped and the Contempt

Petition is dismissed; with no order as to costeorified True Copy Date .. 11.).15.1.2022

CAT/MUM/JUDL/6A 821/2001/7315

Dated: 14/10/n

Copy to:

Section Officer Central Admn, Fribunol Romhav Banch

Shri P.A. Prabhakaran, Applicant in person. 11, Ail Laxmi, D.M. Cross Road, Dahanukar Wadi, Kandivli (West), MUMBAI - 400 067.

Shri P.M. Pradhan, counsel for the Respondents.

SECTION OFFICER.

Despatched on.